

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00128/2018

Monday, this the 9th day of April, 2018

CORAM:

HON'BLE Dr.K.B.Suresh, JUDICIAL MEMBER

Suvarnakumari,
W/o.C.P.Paramanandan (late),
Suvarna Mandiram, Pezhumthuruthu,
Perumon P.O., Mundrothuruth,
Perumon, Kollam, Kerala – 691 601.

...Applicant

(By Advocate Mr.K.Shaj)

V e r s u s

1. The Union of India represented by the Secretary,
Ministry of Railways, New Delhi – 110 011.
2. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad,
Telangana – 500 071.
3. FA & CAO,
South Central Railway,
Office of the FA & CAO,
Rail Nilayam, Secunderabad,
Telangana – 500 071.
4. State Bank of India,
Kollam Branch (0903),
Thiruvananthapuram Road,
Near Head Post Office,
Cantonment, P.B.No.24,
Kollam District – 691 001. ...Respondents

(By Advocate Mr.C.B.Sreekumar [R1-3])

This application having been heard on 9th April 2018 the Tribunal on the same day delivered the following :

.2.

O R D E R

This is a matter relating to family pension of a widow. Vide Annexure A-2 she claims that she has been married to deceased Government employee and Annexure A-2 can be taken as a local acknowledgment of their marriage. The Jurisdictional Tahsildar had issued Annexure A-9 Certificate No.C2-11448/16/K.Dis. dated 23.9.2016 after having conducted proper inquiry through the Village Officer, Munroethuruth and Panayam and found that the applicant is the widow of late Shri.C.P.Paramanandan. The subsequent communication produced as between the late employee and the Government is through the same address as shown in the other documents also. The death certificate produced is also indicative of the same facts.

2. Learned counsel for the respondents seeks some more time to file a reply. I find from the record that sufficient time has already been granted. Denial of family pension would be a denial of livelihood and thereby right to life of the applicant. Therefore, I do not want to give any more time. The respondents are directed to look into the matter afresh on the basis of the certificate issued by Tahsildar and if necessary conduct a local investigation within one week from today and pass appropriate speaking order which shall be delivered to the applicant within ten days from the date of receipt of a copy of this order. If the order is against the applicant, she is at liberty to file a fresh application seeking her right as otherwise the benefit of family pension be released to her within one month next.

.3.

3. The O.A is allowed accordingly. No costs.

(Dated this the 9th day of April 2018)

**(Dr.K.B.SURESH)
JUDICIAL MEMBER**

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List of Annexures in O.A.No.180/00128/2018

- 1. Annexure A-1** - True copy of the Aadhar card of the applicant.
- 2. Annexure A-2** - True copy of the marriage certificate of the applicant and deceased C.P.Paramanandan, issued by the SNDP Shakha Yogam, Pezhamthuruthu, Perumon P.O., Kollam dated 25.4.2017.
- 3. Annexure A-3** - True copy of the computer printout of the Pension Payment Order of the husband of the applicant.
- 4. Annexure A-4** - True copy of the application form dated 23.3.1999 for revision of pension/family pension sent by the husband of the applicant to the fourth respondent.
- 5. Annexure A-5** – True copy of the letter dated 23.3.1999 sent by the husband of the applicant to the fourth respondent.
- 6. Annexure A-6** – True copy of the representation dated 12.12.1999 sent by the husband of the applicant to the Sr.DAO, South Central Railway, Hubli – 580 020.
- 7. Annexure A-7** – True copy of the postal receipt dated 13.12.1999 issued from the Perumon post office to the husband of the applicant.
- 8. Annexure A-8** – True copy of the Death Certificate of the husband of the applicant issued by the Thrikkovilvattom Grama Panchayath, dated 24.12.2016.
- 9. Annexure A-9** – True copy of the legal heir ship certificate dated 23.9.2016 issued by the Tahsildar, Taluk Office, Kollam, to the applicant.
- 10. Annexure A-10** – True copy of the application dated 16.1.2017 made by the applicant to the fifth respondent.
